COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

Appeal No. 49 of 2018 & IA No. 442 of 2018

Dated: 7th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal State Load Despatch Centre ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors... Respondent(s)

Counsel for the Appellant (s) : Mr. Varun Kapur

Ms. Mazag Andrabi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Parichita Chowdhury Ms. Rhea Luthra for R-2

ORDER

(IA No. 442 of 2018 – for transposing R-3)

Issue notice on IA No. 442 of 2018 returnable on 20.07.2017. Dasti, in addition, is also permitted.

Appeal No. 49 of 2018 & IA No. 442 of 2018

The learned counsel, Mr. Anand K. Ganesan, appearing for the second Respondent prays for five weeks time to file his reply to the IA No. 442 of 2018 as well as the main Appeal.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply to the IA No. 442 of 2018 as well as the main Appeal by 12.06.2018.

Thereafter, rejoinder, if any, may be filed by the Appellant by 27.06.2018 after duly serving copy on the other side.

List this matter on 20.07.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member Vt/Js (Justice N.K. Patil) Judicial Member